

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-25/ND/2020**

**IN THE MATTER OF:**

**Sh. Nitin Singh**

**...PETITIONER**

**Vs.**

**M/s. Dr Johns Lab Pharma Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. P. Bhattacharya, Adv.  
For the Respondent/ Corporate-debtor :Mr. Samendra Kumar, Ms.  
Shivani Jain, Adv.**

**ORDER**

Heard the submissions made by the counsel for the petitioner. Learned counsel for the respondent/corporate-debtor has appeared and submitted that she has already filed the reply and same is on record. Liberty is granted to the learned counsel for the petitioner for filing rejoinder. Thereafter, list the case for final hearing on 4<sup>th</sup> March, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(Abni Ranjan Kumar Sinha)  
Member (J)**